East-I

built around the total solar eclipse of October 24, 1995; and a campaign to educate and encourage people voluntary blood donation.

Employment Assurance Scheme in Manipur

3800. SHRI W. ANGOU SINGH: Will the Minister of RURAL AREAS & EMPLOYMENT be pleased to state:

- (a) whether it is a fact that out of thirty-one blocks in Manipur, only twenty-two blocks have been covered the Employment Assurance Scheme:
- (b) if so, by when the remaining nine blocks are likely to be covered; and
- (c) the names of blocks which are not covered yet?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS & **EMPLOYMENT** (SHRI CHAND-RADEO PRASAD VARMA): (a) Yes, Sir.

- (b) Employment The Assurance Scheme is likely to be extended to all the remaining blocks of the country in the next two years.
- (c) The names of the blocks which are yet to be covered under Employment Assurance Scheme are given below:-

District Block

- 1. Bishnupur 1. Bishnupur

 - 2. Moirang-Khunou

1. Imphal 2. Imphal Sawomb

2. Imphal East-II

Keirab Bitra

West-I 3. Raimphal Haoran

4. Imphal West-II Wango

5. Jiriban

3. Thoubal

1. Kakching-Langmeidong

2. Thoubal-Athokpom

Formation of District Planning Committees

3801. SHRI DIPANKAR MUKHER-JEE:

SHRI MD. SALIM:

the PRIME MINISTER pleased to state:

- (a) whether it is a fact that the Constitution (74th Amendment) Act, 1992 envisaged formation of District Planning Committees; and
- (b) if so, the detailed status report of its implementation, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS & **EMPLOYMENT** (DR. U. VENKATESWARLU): (a) Yes, Sir.

(b) The detailed status Report is as under:--

STATUS OF DISTRICT PLANNING COMMISSION

S.No. STATE/UT		STATUS
1.	Andhra Pradesh	District Planning Committees are being constituted in the State.
2.	Assam	The Town & Country Planning Department of the State Government is taking action in the matter.
3.	BIHAR	State Municipal Act has already amended to provide constitution of the District Planning Committee.
4.	GOA	Necesary provision has been made in the State Municipal Law for the District Planning.